

In the court of Sh. Me Babta Punjya Dutt, T. H. J. Court New Delhi

Case FIR No 2561/2020 Date 21/1/2020 U/S 379/111C

P.S. Bhajanpura Distt. NE Delhi

SIT :- Sh. Sanjeev S/o Raminder Verma D.O.A
SN :- (1) Ravi G. Dairait S/o Manoharlal R/O B-82 Gali No 1 Prem
SN :- (2) Delhi Age 22 Yrs

Subject : Request for 14 days Judicial Custody Remand.

Hon'ble Sir,

It is submitted that the investigation of the case is yet to be completed .The 14 days may kindly be given on the following grounds.

- 1.The investigation of the case is in progress ,but yet to be completed.
- 2.He may threaten the complainant and witnesses.
- 3.He is already convicted in the same type of case.
- 4.He is previously involved in the same type of the cases.
- 5.he has no permanent/temporary address in delhi.

It is therefore, requested that the above said accused person may kindly be remanded for 14 days Judicial Custody remand, on the aforementioned grounds and for the completion of investigation of the same case.

Submitted Please.

2/6/20
Pr. Accused person
from Jail no 2 Int

Applicant
[Signature]
HC Ashok Singh
No 709/NE
P.S. Bhajanpura delhi
Dt. 2/6/2020

He is person who - case file
heard. file personal.
personal of file records sent - wrong
was already been affected. therefore

I am of the view that no
useful purpose would be served
by keeping the account in bail
Accordingly, account is advised
to be set on his furnished B/B
with sum of Rs. 5000/- with one
month of time.

Sincerely,
B/B not furnished. Transfer, account
is ~~advised~~ handed to Jc on 16/6/20


26/6

State vs. Deepak

FIR No.29/2020
PS ~~Raj Park~~ Nagla
U/s 25/54/59 A Act

02.06.2020

Present: Ld. APP for State.
Sh. Alok Kumar, Ld. LAC on behalf of applicant/accused.
Ld. LAC has filed fresh bail application under section 437 Cr.P.C.
Heard.
Let reply be called for 03.06.2020.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Mohd. Adnan

FIR No.140/19
PS Punjabi Bagh
U/s 397 IPC

02.06.2020

Present: Ld. APP for State.

Sh. Alok Kumar, Ld. LAC on behalf of applicant/accused.

Ld. LAC has filed fresh bail application under section 437 Cr.P.C.

Heard.

Let reply be called for 03.06.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Deepak

FIR No.45577/19
PS Nangloi
U/s 379/411/34 IPC

02.06.2020

Present: Ld. APP for State.

Sh. Alok Kumar, Ld. LAC on behalf of applicant/accused.

Ld. LAC has filed fresh bail application under section 437 Cr.P.C.

(without high power committee guidelines)

Heard.

Let reply be called for 03.06.2020.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Vinod @ Badshah

FIR No.106/19
PS Paschim Vihar
U/s 392 IPC

02.06.2020

Present: Ld. APP for State.


Sh. Alok Kumar, Ld. LAC on behalf of applicant/accused.

Ld. LAC has filed fresh bail application under section 437 Cr.P.C.

(without high power committee guidelines)

Heard.

Let reply be called for 03.06.2020.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

Proxy counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL11-SX-9698** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL11-SX-9698** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL11-SX-9698** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL11-SX-9698** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL11-SX-9698** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Mukesh

FIR No.006087/20
PS Shalimar Bagh
U/s 379/411 IPC

02.06.2020

Present: Ld. APP for State.

Accused produced through VC.

IO in person with case file.

IO has filed an application seeking 14 days JC remand of accused Mukesh, interalia on the ground that investigation is in progress.

Heard. File perused.

Perusal of file reveals that recovery has already been effected and accused is running in JC since 19.05.2020. Therefore, I am of the considered opinion that no useful purpose would be served by sending/keeping the accused behind the bars. Hence, I deem it fit to admit the accused on regular bail on his furnishing a bail bond in the sum of Rs.5,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the following conditions:-

a) that the accused shall cooperate in the investigation.

b) that he shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer.

c) that after filing of charge sheet in the court, he shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

d) that the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect.

Bail bond not furnished. Therefore, accused is remanded to JC till 16.06.2020.

Application stands disposed off.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy of this order be given dasti to the IO.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Ld. Counsel for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Rahul @ Sunny** under section 437 CrPC seeking regular bail.

Reply received. Perused.

Perusal of documents reveal that accused is running in JC since 20.05.2019 and recovery has already been effected. Therefore, I deem it fit to admit the accused **Rahul @ Sunny** on bail on his furnishing a bail bond in the sum of Rs.10,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the following conditions:-

1. That the accused shall co-operate in the investigation; and
2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
None on behalf of applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL2C-AD-8161** on Superdari.

Heard.

Reply perused and application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL2C-AD-8161** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL2C-AD-8161** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL2C-AD-8161** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
None on behalf of applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.RJ01-PA-3898** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.RJ01-PA-3898** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.RJ01-PA-3898** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.RJ01-PA-3898** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.RJ01-PA-3898** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)

Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Proxy counsel on behalf of applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL7S-BP-3333** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL7S-BP-3333** is released to the registered owner/rightful owner.

Heard. Application perused.


Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL7S-BP-3333** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL7S-BP-3333** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL7S-BP-3333** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Proxy counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL4C-AV-2713** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL4C-AV-2713** is released to the registered owner/rightful owner.

Heard. Application perused.


Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL4C-AV-2713** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL4C-AV-2713** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL4C-AV-2713** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Proxy counsel on behalf of applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL4S-BN-6166** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL4S-BN-6166** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL4S-BN-6166** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL4S-BN-6166** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL4S-BN-6166** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

Applicant in person with counsel.

Sh. Rakesh, owner of mobile phone in person.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **mobile phone** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **mobile phone** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **mobile phone** can be released to the registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **mobile phone** be released to the rightful owner/registered owner after preparing detailed panchnama; taking photographs of the **mobile phone**; valuation report; a security bond etc.

The photographs of the **mobile phone** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy dasti.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Applicant in person.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **jewellery articles** on Superdari.

Heard. Reply and application perused.

As per reply, IO has no objection, if the **jewellery articles** are released to the registered owner/rightful owner.


Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **jewellery articles** can be released to the registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **jewellery articles** be released to the rightful owner after preparing detailed panchnama; taking photographs of the **jewellery articles**; valuation report; a security bond etc..

The photographs of the **jewellery articles** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

Ld. Counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL9C-QS-9692** on Superdari.

Heard. Reply perused.

As per reply, all the documents have been verified and IO has no objection, if the **vehicle bearing no.DL9C-QS-9692** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL9C-QS-9692** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL9C-QS-9692** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL9C-QS-9692** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

Proxy counsel on behalf of applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL10-SQ-8381** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL10-SQ-8381** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL10-SQ-8381** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL10-SQ-8381** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL10-SQ-8381** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

Proxy counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL8S-AU-4542** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL8S-AU-4542** is released to the registered owner/rightful owner.

Heard. Application perused.


Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL8S-AU-4542** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL8S-AU-4542** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL8S-AU-4542** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Proxy counsel on behalf of applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL11-SX-0423** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL11-SX-0423** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL11-SX-0423** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL11-SX-0423** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL11-SX-0423** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

Proxy counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.HR51-BV-5962** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.HR51-BV-5962** is released to the registered owner/rightful owner.

Heard. Application perused.


Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.HR51-BV-5962** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.HR51-BV-5962** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.HR51-BV-5962** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

Ld. Counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL4S-CV-5741** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL4S-CV-5741** is released to the registered owner/rightful owner.

Heard. Application perused.


Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL4S-CV-5741** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL4S-CV-5741** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL4S-CV-5741** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Applicant in person with counsel.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL6S-AU-7066** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL6S-AU-7066** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL6S-AU-7066** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL6S-AU-7066** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL6S-AU-7066** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Applicant in person with counsel.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL4C-AS-4865** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL4C-AS-4865** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL4C-AS-4865** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL4C-AS-4865** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL4C-AS-4865** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Ld. Counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL10-SW-2245 and mobile phone** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL10-SW-2245** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL10-SW-2245** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL10-SW-2245** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL10-SW-2245** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

However, the **rightful owner/registered owner** is directed not to dispose of the **vehicle bearing no.DL10-SW-2245** without prior permission of the court concerned.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)

Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

Ld. Counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL4C-NE-4334** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL4C-NE-4334** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL4C-NE-4334** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL4C-NE-4334** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL4C-NE-4334** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant

(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

Proxy counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL10-CB-3274** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL10-CB-3274** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL10-CB-3274** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL10-CB-3274** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL10-CB-3274** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.



(Babita Puniya)
Duty MM/West/THC
02.06.2020


02.06.2020

Present: Ld. APP for State.
Ld. Counsel for applicant.

After some arguments, Ld. Counsel wishes to withdraw the present bail application.

Heard. Allowed.

Accordingly, bail application stands dismissed as withdrawn.


(Babita Puniya)
Duty MM/West/THC
02.06.2020


02.06.2020

Present: Ld. APP for State.
Ld. Counsel for applicant.
IO in person with case file.

After some arguments, Ld. Counsel wishes to withdraw the present bail application.

Heard. Allowed.

Accordingly, bail application stands dismissed as withdrawn.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Ld. Counsel for applicant.

After some arguments, Ld. Counsel wishes to withdraw the present application with liberty to file the same before appropriate forum.

Heard. Allowed.

Accordingly, application stands dismissed as withdrawn.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

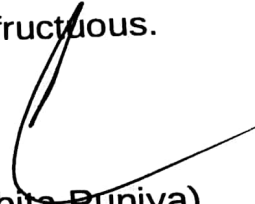
None on behalf of applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL1-MA-2047** on Superdari.

Reply received. Perused.

As per reply, vehicle has already been released on superdari.

Accordingly, application stands dismissed as infructuous.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Rahul @ Ravi

FIR No.1064/15
PS Punjabi Bagh
U/s 302/34 IPC

02.06.2020

Present: Ld. APP for State.


None on behalf of applicant.

Documents perused.

Vide order dated 07.04.2020, bail bond was accepted for a period of 15 days as per direction given by Ld. ASJ-03, THC, West, Delhi. Thereafter, non-bailable warrants were directed to be issued on 22.05.2020, however, none has been appearing on behalf of the accused.

Let report be called from concerned Jail Superintendent regarding status of accused for NDOH.

Put up on 04.06.2020.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Accused produced through VC.
IO is absent.

Custody warrant perused.

Perusal of custody warrant reveals that the accused was remanded to J/C till today. It further reveals that on the last date, IO was absent and today, neither he is present nor the case diary is produced before the court. At this stage it would be advantageous to refer to Section 167 Cr.P.C which reads as under:

167. Procedure when investigation cannot be completed in twenty-four hours.-

(1) whenever any person is arrested and detained in custody, and it appears that the investigation cannot be completed within the period of twenty-four hours fixed by section 57, and there are grounds for believing that the accusation or information is well-founded, the officer in charge of the police station or the police officer making the investigation, if he is not below the rank of sub-inspector, **shall forthwith transmit to the nearest Judicial Magistrate a copy of the entries in the diary hereinafter prescribed relating to the case**, and shall at the same time forward the accused to such Magistrate.

(2) The Magistrate to whom an accused person is forwarded under this section may, whether he has or has no jurisdiction to try the case, from time to time, authorise the detention of the accused in such custody as such Magistrate thinks fit, for a term not exceeding fifteen days in the whole; and if he has no jurisdiction to try the case or commit it for trial, and considers further detention unnecessary, he may order the accused to be forwarded to a Magistrate having such jurisdiction:

Provided that-

(a) the Magistrate may authorize detention of the accused person, otherwise than in custody of the police, beyond the period of fifteen days **if he is satisfied that adequate grounds exist for doing so**, but no Magistrate shall authorize the detention of the accused person in custody under this paragraph for a total period exceeding


(i) ninety days----- ;

(ii) sixty days-----

Section 167 casts an obligation on the IO to place before the Magistrate the case diary along with remand papers to enable him to decide whether there exist reasonable grounds to commit the accused to custody and extend his remand. In the absence of case diary/case file/material, it is difficult for this court to decide whether there is any justification or necessity for further detention of the accused.

IO has failed to discharge his duties imposed upon him by law. SHO also cannot escape from his responsibility being not only the overall supervisor of the police station but also failed to check and ensure that the case is properly investigated and the procedure laid down in section 167 CrPC has been followed and complied with in letter and spirit by the IO. Hence, issue show cause notice to the IO and SHO, PS Jafrabad u/s 60/122 DP Act for 03.06.2020.

In the meantime, accused is remanded to one day J/C. Be produced on 03.06.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Accused produced through VC.
IO is absent.

Custody warrant perused.

Perusal of custody warrant reveals that the accused was remanded to J/C till today. It further reveals that on the last date, IO was absent and today, neither he is present nor the case diary is produced before the court. At this stage it would be advantageous to refer to Section 167 Cr.P.C which reads as under:

167. Procedure when investigation cannot be completed in twenty-four hours.-

(1) whenever any person is arrested and detained in custody, and it appears that the investigation cannot be completed within the period of twenty-four hours fixed by section 57, and there are grounds for believing that the accusation or information is well-founded, the officer in charge of the police station or the police officer making the investigation, if he is not below the rank of sub-inspector, **shall forthwith transmit to the nearest Judicial Magistrate a copy of the entries in the diary hereinafter prescribed relating to the case**, and shall at the same time forward the accused to such Magistrate.

(2) The Magistrate to whom an accused person is forwarded under this section may, whether he has or has no jurisdiction to try the case, from time to time, authorise the detention of the accused in such custody as such Magistrate thinks fit, for a term not exceeding fifteen days in the whole; and if he has no jurisdiction to try the case or commit it for trial, and considers further detention unnecessary, he may order the accused to be forwarded to a Magistrate having such jurisdiction:

Provided that-

(a) the Magistrate may authorize detention of the accused person, otherwise than in custody of the police, beyond the period of fifteen days **if he is satisfied that adequate grounds exist for doing so**, but no Magistrate shall authorize the detention of the accused person in custody under this paragraph for a total period exceeding

(i) ninety days----- ;



(ii) sixty days-----

Section 167 casts an obligation on the IO to place before the Magistrate the case diary along with remand papers to enable him to decide whether there exist reasonable grounds to commit the accused to custody and extend his remand. In the absence of case diary/case file/material, it is difficult for this court to decide whether there is any justification or necessity for further detention of the accused.

IO has failed to discharge his duties imposed upon him by law. SHO also cannot escape from his responsibility being not only the overall supervisor of the police station but also failed to check and ensure that the case is properly investigated and the procedure laid down in section 167 CrPC has been followed and complied with in letter and spirit by the IO. Hence, issue show cause notice to the IO and SHO, PS Alipur u/s 60/122 DP Act for 03.06.2020.

In the meantime, accused is remanded to one day J/C. Be produced on 03.06.2020.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Accused produced through VC.
IO is absent.

Custody warrant perused.

Perusal of custody warrant reveals that the accused was remanded to J/C till today. It further reveals that on the last date, IO was absent and today, neither he is present nor the case diary is produced before the court. At this stage it would be advantageous to refer to Section 167 Cr.P.C which reads as under:

167. Procedure when investigation cannot be completed in twenty-four hours.-

(1) whenever any person is arrested and detained in custody, and it appears that the investigation cannot be completed within the period of twenty-four hours fixed by section 57, and there are grounds for believing that the accusation or information is well-founded, the officer in charge of the police station or the police officer making the investigation, if he is not below the rank of sub-inspector, **shall forthwith transmit to the nearest Judicial Magistrate a copy of the entries in the diary hereinafter prescribed relating to the case**, and shall at the same time forward the accused to such Magistrate.

(2) The Magistrate to whom an accused person is forwarded under this section may, whether he has or has no jurisdiction to try the case, from time to time, authorise the detention of the accused in such custody as such Magistrate thinks fit, for a term not exceeding fifteen days in the whole; and if he has no jurisdiction to try the case or commit it for trial, and considers further detention unnecessary, he may order the accused to be forwarded to a Magistrate having such jurisdiction:

Provided that-


(a) the Magistrate may authorize detention of the accused person, otherwise than in custody of the police, beyond the period of fifteen days **if he is satisfied that adequate grounds exist for doing so**, but no Magistrate shall authorize the detention of the accused person in custody under this paragraph for a total period exceeding

- (i) ninety days----- ;
- (ii) sixty days-----

Section 167 casts an obligation on the IO to place before the Magistrate the case diary along with remand papers to enable him to decide whether there exist reasonable grounds to commit the accused to custody and extend his remand. In the absence of case diary/case file/material, it is difficult for this court to decide whether there is any justification or necessity for further detention of the accused.

IO has failed to discharge his duties imposed upon him by law. SHO also cannot escape from his responsibility being not only the overall supervisor of the police station but also failed to check and ensure that the case is properly investigated and the procedure laid down in section 167 CrPC has been followed and complied with in letter and spirit by the IO. Hence, issue show cause notice to the IO and SHO, PS New Usmanpur u/s 60/122 DP Act for 03.06.2020.

In the meantime, accused is remanded to one day J/C. Be produced on 03.06.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

Accused produced through VC.

IO is absent.

Custody warrant perused.

Perusal of custody warrant reveals that the accused was remanded to J/C till today. It further reveals that on the last date, IO was absent and today, neither he is present nor the case diary is produced before the court. At this stage it would be advantageous to refer to Section 167 Cr.P.C which reads as under:

167. Procedure when investigation cannot be completed in twenty-four hours.-

(1) whenever any person is arrested and detained in custody, and it appears that the investigation cannot be completed within the period of twenty-four hours fixed by section 57, and there are grounds for believing that the accusation or information is well-founded, the officer in charge of the police station or the police officer making the investigation, if he is not below the rank of sub-inspector, ***shall forthwith transmit to the nearest Judicial Magistrate a copy of the entries in the diary hereinafter prescribed relating to the case,*** and shall at the same time forward the accused to such Magistrate.

(2) The Magistrate to whom an accused person is forwarded under this section may, whether he has or has no jurisdiction to try the case, from time to time, authorise the detention of the accused in such custody as such Magistrate thinks fit, for a term not exceeding fifteen days in the whole; and if he has no jurisdiction to try the case or commit it for trial, and considers further detention unnecessary, he may order the accused to be forwarded to a Magistrate having such jurisdiction:

Provided that-

(a) the Magistrate may authorize detention of the accused person, otherwise than in custody of the police, beyond the period of fifteen days **if he is satisfied that adequate grounds exist for doing so,** but no Magistrate shall authorize the detention of the accused person in custody under this paragraph for a total period exceeding

(i) ninety days----- ;


(ii) sixty days-----



Section 167 casts an obligation on the IO to place before the Magistrate the case diary along with remand papers to enable him to decide whether there exist reasonable grounds to commit the accused to custody and extend his remand. In the absence of case diary/case file/material, it is difficult for this court to decide whether there is any justification or necessity for further detention of the accused.

IO has failed to discharge his duties imposed upon him by law. SHO also cannot escape from his responsibility being not only the overall supervisor of the police station but also failed to check and ensure that the case is properly investigated and the procedure laid down in section 167 CrPC has been followed and complied with in letter and spirit by the IO. Hence, issue show cause notice to the IO and SHO, PS Shastri Park u/s 60/122 DP Act for 03.06.2020.

In the meantime, accused is remanded to one day J/C. Be produced on 03.06.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Accused produced through VC.
IO is absent.

Custody warrant perused.

Perusal of custody warrant reveals that the accused was remanded to J/C till today. It further reveals that on the last date, IO was absent and today, neither he is present nor the case diary is produced before the court. At this stage it would be advantageous to refer to Section 167 Cr.P.C which reads as under:

167. Procedure when investigation cannot be completed in twenty-four hours.-

(1) whenever any person is arrested and detained in custody, and it appears that the investigation cannot be completed within the period of twenty-four hours fixed by section 57, and there are grounds for believing that the accusation or information is well-founded, the officer in charge of the police station or the police officer making the investigation, if he is not below the rank of sub-inspector, ***shall forthwith transmit to the nearest Judicial Magistrate a copy of the entries in the diary hereinafter prescribed relating to the case,*** and shall at the same time forward the accused to such Magistrate.

(2) The Magistrate to whom an accused person is forwarded under this section may, whether he has or has no jurisdiction to try the case, from time to time, authorise the detention of the accused in such custody as such Magistrate thinks fit, for a term not exceeding fifteen days in the whole; and if he has no jurisdiction to try the case or commit it for trial, and considers further detention unnecessary, he may order the accused to be forwarded to a Magistrate having such jurisdiction:

Provided that-

(a) the Magistrate may authorize detention of the accused person, otherwise than in custody of the police, beyond the period of fifteen days **if he is satisfied that adequate grounds exist for doing so.** but no Magistrate shall authorize the detention of the accused person in custody under this paragraph for a total period exceeding

- (i) ninety days----- ;
- (ii) sixty days-----



Section 167 casts an obligation on the IO to place before the Magistrate the case diary along with remand papers to enable him to decide whether there exist reasonable grounds to commit the accused to custody and extend his remand. In the absence of case diary/case file/material, it is difficult for this court to decide whether there is any justification or necessity for further detention of the accused.

IO has failed to discharge his duties imposed upon him by law. SHO also cannot escape from his responsibility being not only the overall supervisor of the police station but also failed to check and ensure that the case is properly investigated and the procedure laid down in section 167 CrPC has been followed and complied with in letter and spirit by the IO. Hence, issue show cause notice to the IO and SHO, PS Shastri Park u/s 60/122 DP Act for 03.06.2020.

In the meantime, accused is remanded to one day J/C. Be produced on 03.06.2020.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Sh. Alok Kumar, Ld. LAC on behalf of applicant/accused.


This is an application filed on behalf of the accused Rishab Rathi S/o Sh. Rajesh Rathi seeking interim bail for a period of 45 days. The application is duly forwarded by the Jail Superintendent.

Heard. Application perused.

Perusal of the custody warrants annexed with the bail application reveals that accused was arrested on 05.05.2020 for the commission of an offence punishable under section 379/411 IPC and was remanded to JC on 06.05.2020 by the Ld. Duty Magistrate. Therefore, in view of the prevailing situation and to prevent the spread of Covid-19(Novel Coronavirus) and in view of the directions passed by the Hon'ble High Court of Delhi, accused is admitted to interim bail for 45 days on his furnishing a personal bond in the sum of Rs.10,000/- to the satisfaction of the Jail Superintendent. Accused shall surrender after the expiry of 45 days before the concerned Jail Superintendent.

Copy of order be sent to Jail Superintendent, Tihar Jail for information and compliance.

Copy dasti to Ld. LAC.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Gagandeep @ Kaku

FIR No.372/2020
PS khyala
U/s 356/IPC

373/411/102
e

02.06.2020

Present: Ld. APP for State.
Sh. Alok Kumar, Ld. LAC on behalf of applicant/accused.

This is an application filed on behalf of the accused Gagandeep @ Kaku S/o Sh. Vijay Singh seeking interim bail for a period of 45 days. The application is duly forwarded by the Jail Superintendent.

Heard. Application perused.

Perusal of the custody warrants annexed with the bail application reveals that accused was arrested on 17.04.2020 for the commission of an offence punishable under section 356/379/411 IPC and was remanded to JC on 18.04.2020 by the Ld. Duty Magistrate. Therefore, in view of the prevailing situation and to prevent the spread of Covid-19(Novel Coronavirus) and in view of the directions passed by the Hon'ble High Court of Delhi, accused is admitted to interim bail for 45 days on his furnishing a personal bond in the sum of Rs.10,000/- to the satisfaction of the Jail Superintendent. Accused shall surrender after the expiry of 45 days before the concerned Jail Superintendent.

Copy of order be sent to Jail Superintendent, Tihar Jail for information and compliance.

Copy dasti to Ld. LAC.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.
Sh. Alok Kumar, Ld. LAC on behalf of applicant/accused.

Explanation received from the Jail Superintendent.


This is an application filed on behalf of the accused Mukesh S/o Sh. Ramu Udgar seeking interim bail for a period of 45 days. The application is duly forwarded by the Jail Superintendent wherein it is stated that "the present application falls under the criteria laid down by the HPC minutes of meeting dated 18.05.2020".

Heard. Application perused.

Perusal of the certificate of good conduct issued by Superintendent of Prisoner, Central Jail No.8/9, accused is running in JC since 26.09.2019 in the present FIR for the commission of an offence punishable under section 379/411/34 IPC. Therefore, in view of the prevailing situation and to prevent the spread of Covid-19(Novel Coronavirus) and in view of the directions passed by the Hon'ble High Court of Delhi, accused is admitted to interim bail for 45 days on his furnishing a personal bond in the sum of Rs.10,000/- to the satisfaction of the Jail Superintendent. Accused shall surrender after the expiry of 45 days before the concerned Jail Superintendent.

Copy of order be sent to Jail Superintendent, Tihar Jail for information and compliance.

Copy dasti to Ld. LAC.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Mukesh

E-FIR No.029462/19
PS Patel Nagar
U/s 379/411/34 IPC

02.06.2020

Present: Ld. APP for State.
Sh. Alok Kumar, Ld. LAC on behalf of applicant/accused.

Explanation received from the Jail Superintendent.

This is an application filed on behalf of the accused Mukesh S/o Sh. Ramu Udgar seeking interim bail for a period of 45 days. The application is duly forwarded by the Jail Superintendent wherein it is stated that "the present application falls under the criteria laid down by the HPC minutes of meeting dated 18.05.2020".

Heard. Application perused.

Perusal of the custody warrants annexed with the bail application reveals that accused was arrested on 25.09.2019 for the commission of an offence punishable under section 379/411 IPC and was remanded to JC on the same day by the Ld. Magistrate. Therefore, in view of the prevailing situation and to prevent the spread of Covid-19(Novel Coronavirus) and in view of the directions passed by the Hon'ble High Court of Delhi, accused is admitted to interim bail for 45 days on his furnishing a personal bond in the sum of Rs.10,000/- to the satisfaction of the Jail Superintendent. Accused shall surrender after the expiry of 45 days before the concerned Jail Superintendent.

Copy of order be sent to Jail Superintendent, Tihar Jail for information and compliance.

Copy dasti to Ld. LAC.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.


Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Mohd. Alam & Ors.

FIR No.301/16
PS Hari Nagar
U/s 79 JJ Act,
U/s 7/14 Child Labour Act

02.06.2020

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

IO in person.

Accused persons are stated to be not arrested.

Heard. File perused.

Put up for consideration on 07.09.2020.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Sumit Giri @ Data

E-FIR No.000046/2020
PS Hari Nagar
U/s 411 IPC

02.06.2020

Present: Ld. APP for State.

Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.


Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Sukhbir Singh

FIR No.94/2020
PS Tilak Nagar
U/s 33 Excise Act

02.06.2020

Present: Ld. APP for State.

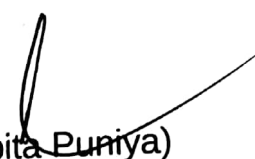
Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Saurabh

FIR No.97/2020
PS Punjabi Bagh
U/s 379/34 IPC

02.06.2020

Present: Ld. APP for State.

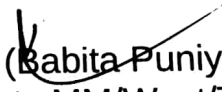
Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

19.05.2020

Vide order no.733-786/CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Accused stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 02.06.2020.



(Babita Puniya)
Duty MM/West/THC
19.05.2020

02/06/20
CMM in charge
Covid-19 pandemic
in
perused
Put up on 16/6/20
in consideration

State vs. Deepanshu @ Fun & Ors.

FIR No.70/2020
PS Ranhola
U/s 302 IPC

19.05.2020

Vide order no.733-786/CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Accused persons are stated to be in JC.

Heard. File perused.

Put up before the court concerned on 02.06.2020.

Production warrants of accused persons be also issued for the next date of hearing.



(Babita Puniya)
Duty MM/West/THC
19.05.2020

2/6/20

work on closed due
to covid-19 pandemic

Pl. Name

perused

put up on 16/6/20

for consideration.

2/6/20

State vs. Mukesh @ Vicky

E-FIR No.44522/19
PS Tilak Nagar
U/s 411 IPC

19.05.2020

Vide order no.733-786/CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Accused is stated to be in JC.

Heard. File perused.

Put up before the court concerned on 02.06.2020.

Production warrants of accused be also issued for the next date of hearing.

(Babita Puniya)
Duty MM/West/THC
19.05.2020

02/6/20

Court on closed due to
Covid-19 pandemic

Pt. No. 12

Put up on 16/6/20

In consideration

Duty MM

02.06.2020

Present: Ld. APP for State.

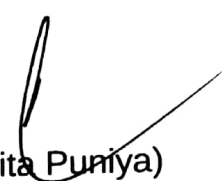
Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Deepak @ Deepu

FIR No.43577/19
PS Nangloi
U/s 379/411 IPC

02.06.2020


Present: Ld. APP for State.
Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Yogesh @ Sumit & Ors.

FIR No.043954/19
PS Nangloi
U/s 379/411/34 IPC

02.06.2020

Present: Ld. APP for State.

Accused persons are stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused persons for the offences alleged in the challan.

Let production warrants of accused persons be issued for the next date of hearing.

Put up on 16.06.2020.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Sumit Giri @ Data

E-FIR No.00106/2020
PS Hari Nagar
U/s 379/411 IPC

02.06.2020

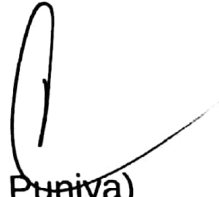
Present: Ld. APP for State.
Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Rajan @ Lalla

E-FIR No.45/2020
PS Nangloi
U/s 411 IPC

02.06.2020


Present: Ld. APP for State.
Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Sumit @ Giri @ Data

E-FIR No.000074/2020
PS Hari Nagar
U/s 411 IPC

02.06.2020

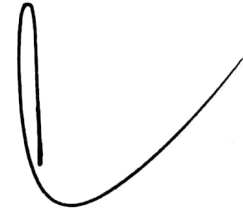
Present: Ld. APP for State.
Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Nikki

FIR No.241/2020

PS Nihal Vihar

U/s 392/411/188/270/34 IPC & 51 NDM Act &
3 EP Act

02.06.2020

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

IO in person.

Accused Nikki is stated to be in JC.

Accused Nikhil is stated to be on court bail.

Heard. File perused.

Put up for consideration on 16.06.2020.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

FIR no.87/2020
PS Moti Nagar
u/s 302/376 IPC

26.05.2020

Present : Ld. APP for the State.

Be put up for consideration before concerned court on
02.06.2020.

(Deepak Kumar-I)
Duty MM (West)-02/THC/Delhi
26.05.2020

02/06/20

Counts are closed due to
COVID-19 pandemic

It will still for 14 days
Access is established

to be in the

File passed

Put up on 16/6/20

before court concerned for
consideration

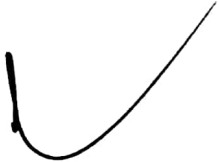
02.06.2020

Present: Ld. APP for State.
Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan. Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.



(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020


Present: Ld. APP for State.

Accused is stated to be on court bail.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let accused be summoned with notice to his surety through IO concerned for 17.10.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

02.06.2020

Present: Ld. APP for State.

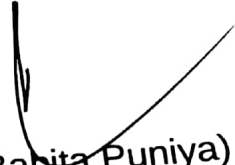
Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Sanjay

E-FIR No.0740/2020
PS Punjabi Bagh
U/s 411 IPC

02.06.2020

Present: Ld. APP for State.

Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.

(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Nikhil Kumar & Ors.

E-FIR No.0759/19
PS Paschim Vihar East
U/s 379/411/34 IPC

02.06.2020

Present: Ld. APP for State.


Accused persons are stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused persons for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.


(Babita Puniya)
Duty MM/West/THC
02.06.2020

State vs. Narender

E-FIR No.01569/2020
PS Paschim Vihar East
U/s 379/411 IPC

02.06.2020

Present: Ld. APP for State.
Accused is stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let production warrants of accused be issued for the next date of hearing.

Put up on 16.06.2020.



(Babita Puniya)
Duty MM/West/THC
02.06.2020